

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting of NC-V meeting held on 11.06.2009**

The Meeting No. 11/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 11.06.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. J.D.Giri, Nominee, AEPC	AEPC
3.	Sh. R.A.Lal, Dy. Director	R.O, TC, Noida
4.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

**(TEXTILES AND LEATHER ITEMS)**

**MEETING NUMBER** : 11/84-ALC3/2009 **MEETING DATE** : 11.06.2009

1			11.06.2009	<b>Deferred</b>
	HQ File :01/84/050/00043/AM10/	RLA File :05/24/040/00089/AM10/	Lic.No/Date:0510242645 01.06.2009	Defer Date: 09.07.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 09.07.2009.			

2	<b>Case No.:2/11/84-ALC3/2009</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:11/84-ALC3/2009 11.06.2009	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00044/AM10/	RLA File :05/24/040/00114/AM10/	Lic.No/Date:0510242740 02.06.2009	Defer Date: 09.07.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 09.07.2009.			

3	<b>Case No.:3/11/84-ALC3/2009</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:11/84-ALC3/2009 11.06.2009	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00045/AM10/	RLA File :05/24/040/00120/AM10/	Lic.No/Date:0510242767 02.06.2009	Defer Date: 09.07.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 09.07.2009.			

4	<b>Case No.:4/11/84-ALC3/2009</b>	Party Name:KESHAR MULTIYARN MILL LIMITED	Meet No/Date:11/84-ALC3/2009 11.06.2009	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00046/AM10/	RLA File :02/24/040/00037/AM10/	Lic.No/Date:0210127221 03.06.2009	Defer Date: 09.07.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 09.07.2009.			

5	<b>Case No.:5/11/84-ALC3/2009</b>	Party Name:KESHAR MULTIYARN MILL LIMITED	Meet No/Date:11/84-ALC3/2009 11.06.2009	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00047/AM10/	RLA File :02/24/040/00038/AM10/	Lic.No/Date:0210127223 03.06.2009	Defer Date: 09.07.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 09.07.2009.			

## Manual agenda cases

Case No. 194	M/s Superhouse Ltd., Kanpur
NC11/10 dt. 11.06.2009	F.NO.1/84/50/329/AM03-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0610004075 dt. 03.09.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from R.A, Kanpur is still awaited in this case. During meeting, O/o R.A, Kanpur was reminded over phone. It was therefore decided to await the same and defer the case for re-listing on 09.07.2009.

Case No. 195	M/s Superhouse Ltd., Kanpur
NC11/10 dt. 11.06.2009	F.NO.1/84/50/290/AM03-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0610003833 dt. 09.07.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from R.A, Kanpur is still awaited in this case. During meeting, O/o R.A, Kanpur was reminded over phone. It was therefore decided to await the same and defer the case for re-listing on 09.07.2009.

Case No. 196	M/s Shahi Export Pvt. Ltd., Bangalore
NC11/10 dt. 11.06.2009	F.NO.1/84/162/41/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0710057580 dt. 27.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

**Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/23/2009-10/Hosy. dated 08.06.2009 as detailed below: -**

Export Product	Import Item	Qty. allowed.
Ladies Top made of 99% cotton 1% spandex yarn dyed fabrics, GSM- 85+/-10%	99% cotton 1% spandex yarn dyed fabrics, GSM- 85+/-10%	3.12 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 197	M/s East End Silks Pvt. Ltd., Kolkata
NC11/10 dt. 11.06.2009	F.NO.1/84/50/180/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0210114297 dt. 30.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from TC, Mumbai/DC (MSME) are still awaited. Committee, also recalled that earlier similar case of M/s Eastern Silk, Kolkata was considered by NC and norms have been finalized thereon. It was therefore decided to link similar case of M/s Eastern Silk, Kolkata and remind TC, Mumbai/DC (MSME) for their comments.

The case stands deferred for re-listing on 09.07.2009.

Case No. 198	M/s East End Silks Pvt. Ltd., Kolkata
NC11/10 dt. 11.06.2009	F.NO.1/84/50/459/AM06-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0210082301 dt. 23.09.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from TC, Mumbai/DC (MSME) are still awaited. Committee, also recalled that earlier similar case of M/s Eastern Silk, Kolkata was considered by NC and norms have been finalized thereon. The Committee also observed that process flow chart submitted in this case shows that in cocoon silk process, the first process is cocoon silk, 2<sup>nd</sup> is bleaching and thereafter, the process of degumming, whereas in the technically prevailing process, the process of bleaching (Hydrogen Per Oxide) can be done only after degumming. In view of this Committee decided to call for technical justification for asking higher Qty. from the firm as to how the process of bleaching is technically feasible before the process of degumming and use of Hydrogen Per Oxide in this case. It was also decided to link similar case of M/s Eastern Silk, Kolkata and remind TC, Mumbai/DC (MSME) for their comments.

The case stands deferred for re-listing on 09.07.2009.

Case No. 199	M/s Magnolia Martinue Clothing Pvt. Ltd., New Delhi
NC11/10 dt. 11.06.2009	F.NO.1/84/50/348/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	

0510229544 dt. 20.10.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to await the comments and defer the case for re-listing on 25.06.2009.

Case No. 200	M/s JCT Ltd., Phagwara
NC11/10 dt. 11.06.2009	F.NO.1/84/162/380/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010057092 dt. 15.07.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm is still awaited. In view of this Committee decided to await the same from firm and defer the case for re-listing on 09.07.2009.

Case No. 201	M/s JCT Ltd., Phagwara
NC11/10 dt. 11.06.2009	F.NO.1/84/50/216/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010056679 dt. 13.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm is still awaited. In view of this Committee decided to await the same from firm and defer the case for re-listing on 09.07.2009.

Case No. 202	M/s JCT Ltd., Phagwara
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NC11/10 dt. 11.06.2009	F.NO.1/84/162/524/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010057804 dt. 02.09.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm is still awaited. In view of this Committee decided to await the same from firm and defer the case for re-listing on 09.07.2009.

Case No. 203	M/s Jaipur International, Jaipur
NC11/10 dt. 11.06.2009	F.NO.1/85/162/394/AM09-DES-VI
Request for reconsideration of wastage norms allowed against Advance Authorization No. 1310005153 dt. 06.03.2002, No. 1310003070 dt. 18.06.2001, No. 1310004598 dt. 02.01.2002 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before its meeting to be held on 09.07.2009 alongwith complete detailed justification & supporting documents pertaining to all the three advance authorization in question.

The case stands deferred for re-listing on 09.07.2009.

Case No. 204	M/s Ganga Acrowool, Ludhiana
NC11/10 dt. 11.06.2009	F.NO.1/84/162/640/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010058852 dt. 20.11.2008, 301005542 dt. 14.02.2008, 3010056431 dt. 29.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to seek comments/views of SRTEPC with respect to the General Note at S.No.1 of Textiles Products (Product Code- J) regarding denierage by sending complete set of applicant's representation and defer the case for re-listing on 23.07.2009.



Case No. 205	M/s Madura Garments Exports Ltd., Bangalore
NC11/10 dt. 11.06.2009	F.NO.1/84/50/441/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710062643 dt. 22.01.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given drawing, design, measurement, calculation sheet nor Style No. of the export product, in absence of which it is not possible to reconsider the case for enhancement in the Qty. of inputs allowed earlier in this case. In view of this, Committee was constrained to maintain the earlier decision taken in this case.

Firm may be informed accordingly.

Case No. 206	M/s Arra Garments, Coimbatore
NC11/10 dt. 11.06.2009	F.NO.1/84/50/262/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 32100386215 dt. 22.08.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to await the comments and defer the case for re-listing on 25.06.2009.

Case No. 207	M/s Orient Fashions Exports India Pvt. Ltd., New Delhi
NC11/10 dt. 11.06.2009	F.NO.1/84/162/589/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	

0510205778 dt. 04.07.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda & other relevant papers and observed that this case was cleared by NC in its meeting held on 17.07.2008 imposing the same Style No. 518881 on both the export products in this case. The Committee went through the copies of shipping bills and invoices submitted by the firm pertaining to this case. After deliberations in consultation with the representatives of technical authorities present in the meeting, Committee decided to add two more Style Nos. 532491 & 532893 on the export product in addition to Style No. 518881 in this case in partial modification of its earlier decision taken on 17.07.2008. R.A may issue EODC accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 208	M/s Condor Footwear (India) Ltd., Surat
NC11/10 dt. 11.06.2009	F.NO.1/84/162/42/AM10-DES-V
Request for import against Advance Authorization No. 5210021658 dt. 06.06.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and heard Sh. Rakesh Adnani, Director and Sh.Surendra Gandhi, an authorized representative of the firm, who appeared for personal hearing before NC. They explained the case alongwith relevant papers and sample of the export item. In this case advance authorization in question was issued on 06.06.2007 to the applicant firm and input output norms were ratified by norms Committee by allowing the inputs as per SION at S.No.A-3541. In this case firm imported Synthetic cloth for Uppers (Non Woven/Woven/Knitted/Laminated with PVC/PU) HSW-KN06B-LP. The Committee felt that as per SION, A-3541, it is clearly specified that the import item viz., Synthetic cloth for Uppers (Non Woven/Woven/Knitted/Laminated with PVC/PU) and Synthetic cloth for Insole (Non Woven/Woven/Knitted/Laminated with PVC/PU) are to be used for Uppers & Insole of the export product Synthetic Slippers/Sandals with PU Sole of all sorts irrespective of ITC (HS) Code. It has been observed that description of import item was classified under ITC (HS) Code 5903 10 90 with effect from the date of issue of the advance authorization. It was observed that in this case, the SION permitted the import item as per Bill of Entry and description covered under ITC (HS) Code 5903 10 90. The sample submitted by the firm has a clear view that item's description allowed under SION at S.No.A-3541 are classified under ITC (HS) Code 3920 49 00 instead of ITC (HS) Code 5903 10 90. Thus, Committee after detailed deliberations in consultation with the representatives of technical authorities present in the

meeting felt that in both the heading of ITC (HS) code, the description of item of import and export are the same as per relevant SION, the condition of matching of ITC (HS) Code does not arise here. Hence, in this case, it is clarified that change in the ITC (HS) Code has no bearing on the benefits to be given under advance authorization issued under Para 4.7 of HBP.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 209	M/s Birdy Exports Pvt. Ltd., Bangalore
NC11/10 dt. 11.06.2009	F.NO.1/84/50/405/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0710061649 dt. 03.12.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that photocopies of CAD, CAM, drawing submitted by applicant firm is not legible, in view of which it is not possible to compute the requirement of inputs. Hence, Committee was constrained to maintain the earlier decision of reject in this case.

Firm may be informed accordingly

Case No. 210	M/s Fibre World, Kochi
NC11/10 dt. 11.06.2009	F.NO.1/85/50/199/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No. 10100225234 dt. 02.01.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

**Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing**

**3% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.**

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 211	M/s Chelsea Mills, New Delhi
NC11/10 dt. 11.06.2009	F.NO.1/84/50/533/AM07-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510200958 dt. 14.03.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before its meeting to be held on 09.07.2009 alongwith complete detailed justification pertaining to the advance authorization in question.

The case stands deferred for re-listing on 09.07.2009.

Case No.212	M/s Bhadresh Trading Corp. Ltd., Mumbai
NC 11/10 dt. 11.06.2009	F.No. 01/84/162/717/AM09/DES-V
Fixation of SION for Raw Cotton (not carded or combed)	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from M/o Agriculture, D/o Agriculture & Cooperation and D/o Fertilizer in this matter are still awaited. It was therefore decided to remind them stating that if no comments are received from them by 23.07.2009, Committee will decide the case on merit as per information available in this case without waiting further.

The case stands deferred for re-listing on 09.07.2009.

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